

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 255 of 2020**

**IN THE MATTER OF:**

**Rainbow Digital Services Pvt. Ltd.**

**....Appellant**

**Vs.**

**Growthways Trading Pvt. Ltd. & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. G.P. Madaan, Advocate**

**For Respondents: Mr. Utkarsh Mishra, Advocate**

**O R D E R**

**11.02.2020:** Heard Learned Counsel for Appellant and being satisfied with the grounds, the delay of 15 days in preferring the appeal is hereby condoned. I.A. No. 676 of 2020 stands disposed of.

Heard Learned Counsel for the Appellant. Notice is ordered to the Respondents returnable by 18<sup>th</sup> February, 2020.

Let notice be issued on Respondents by Speed Post. Requisites along with process fee, if not filed, be filed by tomorrow. If the Appellant is able to ascertain the email address of Respondents, he may file the same and notice may be issued through email as well.

Post this Appeal 'For Admission (After Notice)' on **18<sup>th</sup> February, 2020.**

[Justice Venugopal M.]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

*sa/rr*